

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA  
UNSTARRED QUESTION NO. 853  
TO BE ANSWERED ON 23.7.2018**

**HARASSMENT ON BASIS OF CASTEISM**

**853. SHRI RATTAN LAL KATARIA:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether some of the Scheduled Castes/Scheduled Tribe (SC/ST) employees have lodged complaints for harassment on the basis of casteism in various Department of the Ministry;
- (b) the details of the mechanism adopted for redressal of grievance/ complaints representations of SC and ST Employees;
- (c) the number of complaints received and disposed of during the last four years, department-wise; and
- (d) the details of the steps taken/being taken in the Ministry to their speedy disposal and also time taken to dispose these cases and to safeguard the interest of SC/ST employees in the Ministry?

**ANSWER  
MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE  
DEVELOPMENT  
(DR. SATYA PAL SINGH)**

(a) to (d) The Centrally funded institutions of MHRD are autonomous bodies which are governed by their own Acts, Statutes, Ordinances and Regulations made there under. The Acts of the respective institutions, stipulate that the institutions shall not discriminate on grounds of caste, religion. Institutions are competent to take all administrative decisions including to prevent all kinds of harassment and discrimination against any section of employees/students. Accordingly, complaints received in this Ministry are forwarded to concerned Autonomous Bodies /Educational Institutions for appropriate action. UGC informed that in few cases of complaints, comments/views are sought from the concerned University/College and on the receipt of the reply the same is forwarded to the applicant for his/her information. Data on caste-based harassment/discrimination is not centrally maintained.

Centralized Public Grievance Redress and Monitoring System (CPGRAMS) is the platform based on web technology which primarily aims to enable submission of grievances by the aggrieved citizens including employee from anywhere and anytime (24x7) basis to Ministries/Departments/Organisations who scrutinize and take action for speedy and favorable redress of these grievances. Tracking grievances is also facilitated on this portal through the system generated unique registration number.

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